

**Rural electrification target and their achievement**

952. SHRIMATI VEENA VERMA:  
SHRI MURLIDHAR CHAND-  
RAKANT BHANDARE:

Will the Minister of POWER be pleased to state:

(a) what is the number and percentage of villages, in the country, were to be electrified as on April, 1991 and the number of such villages and their population in Madhya Pradesh, Gujarat, Maharashtra and Tripura;

(b) what targets were fixed for rural electrification for the year 1991-92 and

1992-93 and under the Eighth Five Year Plan and how far these targets were achieved; and

(c) what steps have been taken or are being taken by Government to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) The number and percentage of villages remaining to be electrified as on 1st April, 1991 were 98008 and 16.9 percentage respectively. The number of unelectrified villages and their population in Madhya Pradesh, Gujarat, Maharashtra and Tripura were as given below:—

State	No. of unelectrified villages as on 1-4-91 (as per 1981 census)	Corresponding population total (in lakh)
Madhya Pradesh	8345	96.3*
Gujarat	@	..
Maharashtra	@	..
Tripura	1899	5.91*

\* As per 1971 Census population data.

@ Cent percent electrified (excluding those villages which are technically not feasible for electrification).

(b) and (c) The targets and achievements made in electrification of villages

during the year 1991-92 and 1992-93 (upto Dec, 1992) are as under:—

Year	Target	Village electrification
		Achievement
1991-92	5337	6046
1992-93	4240	1513

The 8th Plan envisages electrification of 50,000 villages (including electrification of 10,000 villages in remote areas through non-conventional energy sources). All efforts are being taken to achieve the target fixed for 1992-93 before close of the year.

**World Bank instance on clearance of dues by SEBs for loan**

953. SHRI KRISHNA KUMAR BIRLA: Will the Minister of POWER be pleased to state:

(a) whether the World Bank had refused to give loan to the NTPC unless

the overdue of the Various State Electricity Board<sub>s</sub> are reduced;

(b) if so, what is the position of the overdue<sub>s</sub> of the SEBs when the condition to reduce the overdue<sub>s</sub> was laid down by the World Bank stating the extent of reduction in the overdue<sub>s</sub> desired by the World Bank;

(c) what is the present position with regard to the overdue<sub>s</sub> of the SEBs; and

(d) what is the assistance provided by Government to meet the conditionabilities of the World Bank by the NTPC to get the loan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (d) One of the conditions of the World Bank has been that the National Thermal Power Corporation (NTPC) maintain an overall accounts receivable level not exceeding two months of sales equivalent. Similar conditions exist in existing covenants between NTPC and the World Bank. In June, 1992 the NTPC's outstanding due excluding surcharge were 4.1 months of sales equivalent. The outstanding dues from the State Electricity Board as on 31.1.1993 has been reduced to 3.6 month<sub>s</sub> of sales equivalent excluding surcharge. However, taking into account the appropriation from the Plan assistance of the defaulting states done by the Central Government the total outstanding would be less than 2 months of sales equivalent.

#### Project earmarked for rural electrification Corporation

954. SHRI GHUFRAN AZAM: Will the Minister of POWER be pleased to state:

(a) what are the details of the power project ear-marked for the rural Electrification corporation in different parts in the country during the next five years;

(b) whether State Government would be providing Finance in full or in part;

(c) whether some of the foreign firms have expressed their willingness to provide term loans for such projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) and (b) Rural Electrification Corporation provides financial assistance to the States for electrification of villages, energisation to pumpsets, System Improvement Schemes and for rural electric co-operatives. The funds to be provided for each of the States under the various programmes are decided by the Planning Commission on year to year basis, after discussion with the concerned States. The REC provides funds to the extent of 100 per cent for its schemes except for Special Project Agriculture (SPA) schemes which is being financed by REC, NABARD and Commercial Banks on equal basis.

(c) No, Sir.

(d) Does not arise.

#### Delay in disconnecting the electric meter by DESU

955. SHRI JAGDISH PRASAD MATHUR: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Delhi Electric Supply Undertaking takes a very long time in disconnecting electric meter installed in Government quarters which delays the surrender of the quarter;

(b) whether there is any time limit prescribed for this purpose;

(c) if so, the details thereof;

(d) whether complaints have been received by DESU from superannuating Government servants regarding the delay in disconnection of electric meter; and

(e) if so, the details thereof and what action has been taken to see that the meter<sub>s</sub> are disconnected immediately in the cases?